

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

22. CONT.A./05(MB)2022
COMP.APPL/473(MB)2023
COMP.APPL/01(MB)2024
IN
CP/217(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **08.02.2024**

Name of the Party: Mrs. Pradnya M. Bagde
Vs.
Express Way Truck Terminus Pvt. Ltd.

Section 58(3), 59, 241(1), 242(4), 244(1), 339, 340, 425 of Companies Act,
2013, Rule 11 of NCLT, 2016

ORDER

1. Mr. Gaurav Joshi, Ld. Sr. Counsel a/w Ms. Reeta Jain and Mr. Akshay Pawar, Ld. Counsel for the Petitioner present and Respondent No. 1 in CA-431/2023. Ms. Poonam Ashar, Ld. Counsel for the Applicant present. Mr. Ashwin, Ld. Counsel for the Respondent Nos. 8 to 11 present.
2. Ld. Counsel for the Respondents are directed to provide the documents alongwith tally data to the Petitioner before the end of the day.
3. The Registry is directed to list the CA/431/2023 alongwith the main Company Petition. Post this matter on **18.04.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)